CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

ALLAHABAD this the 08th day of NOVEMBER 2010.

Present:

Hon'ble Mr. Justice S.C. Sharma, Member (J) Hon'ble Mrs. Manjulika Gautam, Member (A)

CIVIL CONTEMPT PETITION NO. 112 of 2005

ORIGINAL APPLICATION NO. 152 OF 2003

- Neeraj Kumar S/o Vishwanath Vishwakarma, R/o Village Sahroj, District Mau.
- 2. Amarjeet Singh, S/o Shri Markandey Singh, R/o Village an Post Office Nagpur, Ballia.
- 3. Ranjeev Rai son of Shri Chhabila Rai, R/o Village and Post Office Pali, District Ghazipur.
- 4. Krishnanand Rai S/o Shri Bhagwan Rai, R/o Village and Post Office Kathaura, District Ballia.
- 5. Rajesh Singh S/o Ram Autar Singh, R/o Village Pillakhi, Post Office Maldarpur, District Mau.
- 6. Prem Prakash S/o Shri Ravindra Nath Chaubey, R/o Andhyari Bagh South, Post office Gorakhnath, District Gorakhpur.

.....Applicants.

VERSUS

- 1. Kulbir Singh, Regional Post Master General, Gorakhpur.
- 2. R.P. Mishra, Senior Superintendent Railway, Mail Service, Gorakhpur.
- 3. R.N Gupta, Senior Superintendent Railway Mail Service, Gorakhpur.
- 4. Shri Ram Narain, Senior Superintendent Railway Mail Service, Gorakhpur.

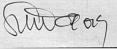
.....Respondents

Advocate for the applicant:

Sri B.D Pandey

Advocate for the Respondents:

Sri Saurabh Srivastava



ORDER

Delivered by Hon'ble Mr. Justice S.C. Sharma, Member (J)

Even at the time of revising the list, none for the applicant. However, Shri Dharmendra Tiwari, Advocate holding brief of Shri S. Srivastava, Advocate for the respondents/O.Ps.

- 2. Shri Dharmendra Tiwari, Advocate holding brief of Shri S. Srivastava, Advocate for the respondents/O.Ps stated that order of this Tribunal has been challenged before Hon'ble High Court in writ petition no. 37754/07 and an application has been moved on behalf of the respondents for expediting the hearing and the writ petition is pending before the Hon'ble High Court. Hence contempt petition is not maintainable.
- 3. In view of the contention of learned counsel for the respondents, contempt petition is dismissed as the writ petition is pending before the Hon'ble High Court. After decision of the Hon'ble High Court and according to the order of the Hon'ble High Court, applicant shall be at liberty to file the contempt petition, if any. Notices issued are discharged.

Member (A)

Manish/-

Member (J)